

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.103

C.P. (IB)/144(CH)2020

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

..Petitioners/Financial Creditors

Vs.

Radiant Hues CRM Solutions Pvt. Ltd.

..Respondent/Corporate Debtor

Under Section: 7 IBC 2016

Order delivered on 24.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner/Financial Creditor : Mr. Nakul Sharma, Advocate

For the Respondent/Corporate Debtor : None

ORDER

Heard the submissions made by the counsel for the petitioner. No one is present on behalf of the respondent-Corporate debtor at the time of hearing of the matter. Learned counsel for the petitioner has prayed for grant of time for filing the withdrawal application in terms of Section 8 (Application to Adjudicating Authority) Rules, 2016. Time prayed for is granted. Let the matter be posted to 27.02.2024.

Sd/-

**(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**